



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

ca

## **The Indian Stamp (Goa Amendment) Bill, 2021**

(Bill No. 39 of 2021)

---

(As Passed by the Legislative Assembly of the State of Goa)

---

**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2021**

## The Indian Stamp (Goa Amendment) Bill, 2021

(Bill No. 39 of 2021)

A

Bill

*further to amend the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa.*

BE it enacted by the Legislative Assembly of Goa in the Seventy - second Year of the Republic of India as follows :-

**1. Short title and commencement.**— (1) This Act may be called the Indian Stamp (Goa Amendment) Act, 2021.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

**Amendment of Schedule I-A.**— In Schedule I-A of the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa,—

(i) for article 32, the following article shall be substituted, namely:—

<p>“32. GIFT – Instrument of, not being a Settlement (No. 58) or Will or Transfer (No. 62),-</p> <p>(a) when executed in favour of father, mother, brother, sister, wife, husband, daughter, son, grandson or grand daughter</p> <p>(b) in any other case</p>	<p>Five thousand rupees.</p> <p>The same duty as is leviable on a conveyance under clause (a) or (b), as the case may be, of article 22, on the market value of the property which is subject matter of gift.</p>
---	---

HIRING AGREEMENT or agreement for service. See Agreement (No. 5)";	
--	--

(ii) in article 39, for clause (a), the following clause shall substituted, namely:—

“(a) when possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given.	One thousand rupees”.
--	-----------------------